

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:3785

ANSWERED ON:25.08.2011

STRENGTH OF COURTS

Adityanath Shri Yogi;Chowdhury Shri Adhir Ranjan;Pandey Saroj;Rajesh Shri M. B.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of the total number of Village Courts, Lower Courts, Family Courts, tribunals functioning in the country at present, State-wise;
- (b) the funds allocated to the States in this regard during the last three years, State-wise; and
- (c) the total estimated number of courts required to be constituted for speedy disposal of pending cases in the country?

Answer

MINISTER OF LAW & JUSTICE (SHRI SALMAN KHURSHID)

(a)&(b): As per the information available in the Department, Statements indicating the number of Family Courts and Gram Nyayalayas in the country are enclosed at Annexure I . Grants released in this regard State-wise is enclosed at Annexure-II. A Statement indicating the number of Lower Courts High Court-wise as per available information is enclosed at Annexure-III.The lower courts are created by the concerned State Governments in consultation with the respective High Courts.

As regards,tribunals, there are about 62 tribunals/authorities set up by the various Ministries/Department of the Central Government.

(c) : No such assessment has been made by the Central Government as the lower courts are created by concerned State Governments in consultation with the respective High Court.